

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

OA NO.4329/2018

New Delhi this the 7th day of December, 2018

HON'BLE SHRI PRADEEP KUMAR, MEMBER (A)

Smt. Suman, age 45 years,
Designation Ex Employee as Helper
Khalsi, Group -C,
W/o Late Sh. Vijay Pal Singh,
R/o 81-A-2 Railway Colony,
Tuglakabad, New Delhi.

...Applicant

(By advocate: Mr. R.K. Shukla)

VERSUS

1. Union of India through
The General Manager,
Northern Railway,
Baroda House, New Delhi.
2. The Divisional Railway Manager,
Northern Railway,
Delhi Division, Estate Entry Road,
Paharganj, New Delhi.
3. The Senior D.P.O,
Northern Railway,
Delhi Division, DRM Office
Paharganj, Estate Entry Road,
New Delhi. ...Respondents

:ORDER (Oral):

Heard learned counsel for the applicant.

2. The applicant is a widow of late railway employee who had been issued a medical card by the railways. She had undergone treatment in some private hospitals and spent an amount of Rs.53,835/-towards this treatment. The bills for reimbursement

have been submitted to respondent No.3 on 29.06.2018. There has been no response as yet. Feeling aggrieved, this OA has been filed.

3. The instant OA is disposed off at admission stage itself, without going into merits of the case, with direction to respondent No.1 to pass a reasoned and speaking order on the representation within a period of eight weeks from the date of receipt of a certified copy of this order.

4. Accordingly, OA is disposed off. No costs.

**(PRADEEP KUMAR)
MEMBER (A)**

/JK/